by advancing money to them and by purchasing barley at a very cheap rate?

SHRI A. M. THOMAS: It is not correct. Barley is being sold at very high prices now and it is only mainly barley, after malting, that is used by distillers. The estimated quantity, as received from the Commerce and Industry Ministry, is only about 1,000 to 1,500 tons per year for the manufacture of beer and about 300 tons per year for the manufacture of whisky and gin, so that the quantity is also not substantial.

SHRIMATI SAVITRY DEVI NIGAM: May I know if large quantities of mahwa which is a rich substitute for food of the tribal people are being brought from NEFA area *to* Bihar and Bengal by the liquor industry people?

SHRI A. M. THOMAS: I cannot understand what exactly the suggestion is. If it is to stop distillation, that is a different thing; otherwise they should find some source.

SHRIMATI SAVITRY DEVI NIGAM: May I know if it is a fact that export of mahwa from Assam and the tribal area is banned, but still mahwa is being smuggled?

SHRI A. M. THOMAS: We have no information about that.

SHRI GOPIKRISHNA VIJAIVAR-GIYA: If mahwa from NEFA can be brought here commercially, that is available in large quantities in Madhya Pradesh also.

SHRI A. M. THOMAS: The hon. Member can give that information to the hon. lady Member.

SHRI V. PRASAD RAO: Is it not a fact that a large quantity of foodgrains is used for illicit distillation which has almost become a cottage industry?

SHRI A. M. THOMAS: The Government has no information on that. And

the foodgrain that is used is only barley.

SHRI V. PRASAD RAO: Is it not a fact that the Prohibition Enquiry Committee Report itself has brought out a statement that illicit brewing is going on almost as a cottage industry?

SHRI A. M. THOMAS: I would ask for the good offices of the hon. Member also for checking it.

CAR ALLOWANCE ETC. TO HIGH RANKING OFFICERS OF INDIAN AIRLINES CORPORA-TION

*303. SHRI PERATH NARAYANAN NAIR: Will the Minister of TRANSPORT AND COMMUNICATIONS be pleased to state:

(a) whether Government have permitted the grant of car allowance, entertainment allowance and house rent allowance to some high ranking officers of the Indian Airlines Corporation; and

(b) if so, what are the categories of such officers?

THE DEPUTY MINISTER OF CIVIL AVIATION (SHRI AHMED MOHIUDDIN) : (a) and (b). I lay a statement showing the categories of officers of the Indian Airlines Corporation who are allowed car allowance, entertainment allowance and house rent allowance.

STATEMENT

Categories of high ranking officers of the Indian Airlines Corporation who are allowed car allowance, entertainment allowance and house rent allowance

I. *Car Allowance.*—The Chairman and the General Manager of the Indian Airlines Corporation, who are Government officers on deputation, have been allowed the free use of Corporation's transport for official duties, as part of their deputation terms.

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Departmental Heads at Headquarters and at the Areas are allowed the free use of Corporation's transport for official duties, or a conveyance allowance in lieu.

II. Entertainment Allowance.—The Chairman and ' the General Manager of the Corporation have been allowed, as part of their deputation terms, entertainment allowance. No other officer of the Corporation is paid entertainment allowance as such. Appropriate funds have been allocated to the Headquarters to be incurred on entertainment and to the three Areas who, in turn, authorise the various Station Heads to incur such expenditure for the promotion of the Corporation's business.

III. *House rent allowance.*—The Corporation have leased private accommodation for the use of three Departmental Heads at Headquarters and the Area Managers at Bombay and Calcutta. The officers are charged house rent at 15 per cent of their gross salary subject to a maximum of Rs. 250 per mensem, the rest being borne by the Corporation.

SHRI PERATH NARAYANAN • NAIR: May I know the actual amount paid to the Chairman and the General Manager per month or annually by way of entertainment allowance as part of their deputation terms?

SHRI AHMED MOHIUDDIN: For the General Manager of the I.A.C. it is Rs. 150 per month.

SHRI PERATH NARAYANAN NAIR: May I know the actual expenditure incurred by the I.A.C. in 1957-58 by way of entertainment allowance paid to their officers?

SHRI AHMED MOHIUDDIN: The provision for entertainment allowance for the whole of the I.A.C, apart from the allowance that I mentioned before, *viz.*, of Rs. 150 per month, is, I presume, about Rs. 40,000. I have ! not got the figure but approximately that amount might have been spent.

SHRI PERATH NARAYANAN NAIR: May I know if these officers who are on deputation to the I.A.C, are allowed better deputation terms than those allowed to officers who are on deputation elsewhere?

SHRI AHMED MOHIUDDIN: Officers who are on deputation are paid salary and allowances according to the sanction given by Government and because they are mostly at the top grades, they naturally have better benefits.

SHRI V. PRASAD RAO: Is it a fact that most of the entertainment allowance is spent on entertaining the agents of foreign airlines and manufacturing concerns?

'SHRI AHMED MOHIUDDIN: Yes, Sir. Most of the entertainment allowance is used for entertaining representatives of other airlines who visit India, manufacturers and others.

*304. [The questioner (Shri Amolakh-Chand) was absent. For answer, vide cols. 1860-61 infra.]

AERODROME AT KOZHTKODE

*305. SHRI PERATH NARAYANAN NAIR: Will the Minister of TRANSPORT AND COMMUNICATIONS be pleased to state:

(a) whether Government have received any representation from the occupants of a fishermen's colony situated on the site selected for the proposed aerodrome at Kozhikode;

(b) if so, what is the nature of the representation; and

(c) whether any action has been taken thereon?